

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

(IB)-121(PB)/2017

IN THE MATTER OF:

Bank of Baroda ..... APPLICANT / PETITIONER  
Vs.  
Amrapali Silicon City Pvt. Ltd. .... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

**For the RP:-** Mr. Abhinav Vasisht, Sr. Adv with Ms Priya Singh, Mr, Manmeet Singh, Ms. Anjali Anchayil, Ms Geetanjali Shahi, and Mr. Anurag Robin Frey, Advocates

**For the Financial Creditor:-** Mr. Bishwajit Dubey and Ms. Srideepa Bhattarcharya, Advocates

**For the NOIDA:-** Mr. Vishnu Sharma , Ms. Anukma Sharma, Ms Gautami Budha Priya and Ms. Sonali Negi, Advocates

ORDER

Learned Counsel for the respondent states that a copy of the reply shall be handed over to the Counsel for the petitioner today itself and the same shall be filed in the registry on or before 6<sup>th</sup> February, 2018.

Rejoinder, if any, be filed within 5 days with a copy in advance to the Counsel opposite.

List for arguments on 22<sup>nd</sup> February, 2018.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)